

CP NO. 40(ND)/2015  
RT No.38/2016

Sunil Maheshwari & Ors.

...Petitioners

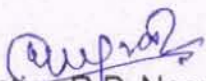
Versus.

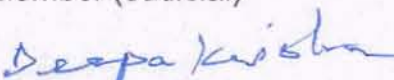
M/s Rai Bahadur Kishore Chand & Sons Pvt. Ltd. &Ors.

...Respondents

Present: Mr. Varun Dev Mishra, Advocate with Mr. Anshuman Nayak,  
Advocate for petitioners.  
Ms. Aastha Ray, Advocate for Mr. Aman Bahri, Advocate  
of Dua Associates for respondents No. 2 to 4.

Learned counsel for the parties submit that they had noted the next date as 20.10.2016 instead of 19.10.2016. Learned counsel for the petitioners further submits that he would not be available on 20.10.2016. List the matter for compliance of the previous order dated 06.10.2016 and for arguments for 03.11.2016. The compliance shall be made by the respondent of the previous order by 27.10.2016 with regard to the filing of affidavit and balance sheet with advance copies to the counsel opposite by email. Rest of the documents be produced on the date fixed.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member(Technical)

October 19, 2016

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